

RAJYA SABHA

Tuesday, the 23rd December, 1980
the 2nd Pausa 1902 (Soka)

The House met at eleven of the clock, **Mr. Chairman** in the Chair

RE. CONTINUED SITTING OF THE HOUSE AFTER MIDNIGHT

श्री शिव चन्द्र झा (बिहार) : सभा-
पति महोदय, जरा सुना जाए । आज
हम लोगों को. . . (Interruptions) . . .

**श्री सत्यनारायण रेड्डी (आन्ध्र
प्रदेश) :** यह सदन एक ही दिन में दुबारा
मिला है । कल रात 12 बजे के बाद
तक यह सदन चला था और आज की
तारीख में यह. . . (Interruptions) . . .

श्री शिव चन्द्र झा : हम लोगों को
कोई कागज आज की कार्यावली के नहीं
मिले । सदन की क्या कार्यवाही होगी ?
सुबह साढ़े नौ बजे तक कागज नहीं
मिले ।

श्री सत्यनारायण रेड्डी : कल रात
12 बजे के बाद यह सदन आज फिर
बैठा है । 12 बजे बाद बैठना नहीं
था । आज यह सदन दो बार बैठा है . .
(Interruptions) . . .

श्री नागेश्वर शाही (उत्तर प्रदेश) :
चेयरमैन साहब, आप बैठ कर हम लोगों
को सुन लें. . . (Interruptions) . . .

श्री शिव चन्द्र झा : पेपर्स आए नहीं ।
5 बजे सुबह तक. . . (Interruptions) . . .

श्री पीलू मोदी (गुजरात) : दो-
दो आदमी साथ नहीं बोलें ।

SHRI MANUBHAI PATEL
(Gujarat): Sir, ...

SHRI JASWANT SINGH
(Rajasthan) : It is not the Secre-
tariat, we cannot blame the Secre-
tariat.

SHRI MANUBHAI PATEL :
Sir, in the absence of any paper we
are not able to understand....
(Interruptions) This is nothing
against the Secretariat because
we were sitting last night up to
12.00 and beyond. But this morning
before coming to the House we were
completely blank as to the business
of the House because we have not
received papers of today's business.

श्री सभापति : आपको भी यही
कहना है क्या ?

AN HON. MEMBER: Sir, the
same was the difficulty with me also.

श्री नागेश्वर प्रसाद शाही : नहीं;
यह कहना है कि राज्य सभा के संचालन
के नियमों की अवहेलना करके डिपुटी
चेयरमैन जब हाऊस को 12 बजे के
बाद चलायेंगे और पिछली डेट में शामिल
करेंगे तो आप के कार्यालय को समय
और अवसर नहीं मिलेगा कि अगले
दिन का प्रोग्राम वह प्रसारित कर सक ।
यही बात हुई है । हाऊस 1 बजे तक
चला और जब यह पेश किया गया कि
यह सदन के नियमों के विपरीत हो
रहा है, 12 बजे के बाद सदन नहीं चल
सकता, 12 बजे के बाद आपने 23
तारीख के प्रोग्राम को कैसे डिसगोज
किया जब कि 23 तारीख का प्रोग्राम
सर्कुलेट नहीं हुआ है ? मगर डिपुटी
चेयरमैन साहब ने उस को स्वीकार नहीं
किया है । उस का नतीजा यह है कि
आज किसी सदस्य को 23 तारीख का
प्रोग्राम नहीं मिला. . . (interruption)

SHRI P. N. SUKUL (Uttar Pradesh) : There is a point of order...
(Interruptions)

SHRI NAGESHWAR PRASAD SHAHI : There is no point of order. It is the rule—there can be no point of order on a point of order. I am on a point of order. You cannot raise a point of order on that.
(Interruptions) My submission is that the whole business which was carried on at 12.00 and after that time is illegal and unconstitutional.

MR. CHAIRMAN : Mr. Shahi, may I say one thing ? When the Deputy Chairman sits in this Chair he is 'me' and I cannot sit in judgement over his action; otherwise every day I will have to be hearing appeals, revisions, reviews and what not.

SHRI NAGESHWAR PRASAD SHAHI : Correct. But the Deputy Chairman cannot be the Chairman. According to the Constitution, the Deputy Chairman cannot be the Chairman.

MR. CHAIRMAN : Mr. Shahi, when he sits in this Chair, he is 'me' and he is nobody else.

SHRI NAGESHWAR PRASAD SHAHI : Sir, you are the Vice-President of the country and you are the Chairman of the House. The Deputy Chairman is not the Vice-President and therefore he cannot be the Chairman.

MR. CHAIRMAN : The Vice-President is a quite different entity.
(Interruptions)

SHRI J. K. JAIN (Madhya Pradesh) : Sir, they have no regard for the Chair.

SHRI PILOO MODY : Mr. Chairman, I am very happy ...

MR. CHAIRMAN : It is always a pleasure to hear Mr. Mody.

SHRI PILOO MODY : Sir, I am very happy to hear you make this remark about the Deputy Chairman that when he is occupying your Chair he is the Chairman. And, Sir, we normally are concerned with the Chair, not so much with the individuals. But when it comes to deciding matters at the zero hour day after day, the Deputy Chairman and all others occupying this Chair—other than yourself—have the habit of trying to sidetrack the issue by saying that the Chairman is not here and I will have to ask him before giving a ruling. So, you cannot have it both ways. I would much rather prefer.....Mr. Secretary-General, kindly do not distract his attention from me.

MR. CHAIRMAN : I have been accustomed to looking at two things at the same time for almost 25 years.

SHRI PILOO MODY : I have got difficulty in catching your eyes, one at a time. If you can miss something like me, how do you say that you can look at two things at the same time ?

MR. CHAIRMAN : You overshadow so many people.

SHRI PILOO MODY : Therefore, Sir, I would very willingly accept your current ruling that whoever is sitting in the Chair must have the full powers of the Chair to decide all issues.

MR. CHAIRMAN : As we do in the Supreme Court, in courts everywhere, if I sit on a division bench, I can decide it. But we say, no. I would reserve it for a bigger bench. Really speaking, when the Deputy Chairman or the Vice-Chairman reserves something for me, they think that it is a matter important enough for me to know and to decide. I think that is a very legitimate operation, and I think you should not try that I

should countermand it. It will be open. . .

SHRI PILOO MODY : I would like to check his abuse.

MR. CHAIRMAN : That is all right. Mr. Mody, if you begin checking abuse, there will not be half the work done in the House.

RE. DELAY IN INDIAN AIRLINES FLIGHTS

PROF. RAMLAL PARIKH (Gujarat) : I want to make a small submission and bring to your attention that yesterday the Indian Airlines from Bombay did not take off, and four MPs were stranded at Ahmedabad, who wanted to come here, including Members from the other side. I wish you told the Minister in charge of Civil Aviation that the Airlines should become regular because from morning 7 o'clock we waited at the Ahmedabad Airport. The plane arrived at 12 midnight and we were deprived of participating in the voting.

MR. CHAIRMAN : Professor Saheb, do you want the Minister to be present at every flight ?

PROF. RAMLAL PARIKH: He can enquire into the matter.

MR. CHAIRMAN : He will enquire into it. I do not think that it was deliberately done.

SHRI PILOO MODY (Gujarat) : The matter can be solved by installing voting machines at every airport.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Mr. Piloo Mody does not agree with the hon. Member.

MR. CHAIRMAN : No, no. If you instal machines everywhere, Mr. Piloo Mody will not be seen in this House.

SHRI PILOO MODY: What a relief for you, Sir !

MR. CHAIRMAN : He will look into it. I think we will stop it there. (*Interruptions*). I think I will tell the Deputy Chairman. He will read the proceedings. That is all.

ANNOUNCEMENT RE REPRI-MAND OF CONTEMNERS AT BAR OF THE HOUSE

MR. CHAIRMAN : I think this is a very important announcement.

I may inform the House that in pursuance of the decision taken by the House on the 22nd December, 1980, Secretary-General has issued summonses to Shri Dinesh Chandra Garg, Shri Anil Kumar Garg and Shri Vishnu Kumar Garg to appear in person to receive the reprimand at the Bar of the House on Wednesday, the 24th December 1980 at 11.00 A. M.

PAPERSLAND ON THE TABLE

MR. CHAIRMAN : I think we will now proceed with the business because the time is short unless we continue on the 26th which I do not think we will do.

- I. Report and Accounts (1979-80) of the Bharat Gold Mines, Limited Oorgaum (Karnataka) and related paper
- II. Report and Accounts (1979-80) of the Mineral Exploration Corporation Limited, Nagpur and related papers